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GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES  
NEW DELHI: DATED THE 2nd July, 1984.

NOTIFICATION  
(INCOME-TAX)

No. 5892 (F.No.187/4/84-IT(AI): In exercise of the powers conferred by sub-section (1) of Section 121 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes, hereby directs that the charge of Commissioner of Income-tax (Investigation), Hyderabad created with effect from 7.3.1982 vide Board's Notification No.4502 (F.No.187/38/81-IT(AI) dated 3.3.1982, is hereby abolished.

This notification shall come into effect from 7-7-1984,

( R. K. TEWARI )

UNDER SECY.CENTRAL BOARD OF DIRECT TAXES

To  
The Manager,  
Government of India Press,  
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Copy to:-

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2. Directors of Ins.(IT)/(R&S)/(P&PR)/Inv.), New Delhi.
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8. Shri P.K.Martha, Jt. Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.
9. The Chief Controller of Accounts, C.B.D.T., New Delhi.

( R. K. TEWARI )

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